HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE TENTH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND

THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 12044 OF 2025

Between:

M/r. SRIKANTH BASHETTY, Registered Office at. PLOT NO 20 FLOT NO 101, GKS RISHITHA ELITE, PALLE PARADISE, KAPRA, Hyderabad, Telangana, 500062.

.....PETITIONER

AND

1. The Assistant Commissioner (ST), Division -Malkajgiri Circle -KEESARA-I I. Hyderabad -500001.
2. State of Telangana, Through Principal Secretary to Government Revenue Department (Commercial Tax), Hyderabad, Telangana.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order, or direction more particularly one in the nature of a Writ of Mandamus (i) declaring un signed Show cause notice in Form DRC 01 20.06.2024 vide Ref no. ZD3606220903231 and the corresponding demand order in Form DRC-07 dated 07.12.2023 vide Ref no. ZD361223013135Z passed by the Respondent No.1 under Section 73 of the Central Goods and Services Tax Act, 2017 for the Financial Year 2019-2020, demanding an amount of SGST Rs. 52,402/-, CGST Rs 52,402/- both issued by the Respondent No.1 under the provisions of CGST/TGST Act, 2017 as being void, arbitrary, illegal, without jurisdiction and without authority of law apart from being violative of Articles 14, *19(1)(g) and 265* of the Constitution of India, and to consequently set aside any

action taken pursuant thereto and pass such further or other order(s) as this Hon'ble Court may deem fit and proper in the circumstances of the case. (ii) and violative of articles 14, 19(1)(g), 21 and 265 of the Constitution of India.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay of operation of impugned Unsigned Summary Order in DRC-07 vide Ref. no. ZD361223013135Z dated 07.12.2023 issued by the Respondent No. 1 for the tax period 2019-20 under CGST/TGST Acts, 2017 pending disposal of the above Writ Petition, as otherwise, the Petitioner will be put to severe loss and hardship.

Counsel for the Petitioner : SRI G.R.S.AKHILESWAR

Counsel for the Respondents : SPECIAL GOVT PLEADER FOR STATE TAX

The Court made the following ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.12044 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri G.R.S.Akhileswar, learned counsel for the petitioner, seeks permission of this Court to withdraw this writ petition with the liberty to the petitioner to file a properly constituted petition.

2. Accordingly, the writ petition is **dismissed as withdrawn** with liberty prayed for. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/- A.H.S. GOWRI SHANKAR
ASSISTANT REGISTRAR

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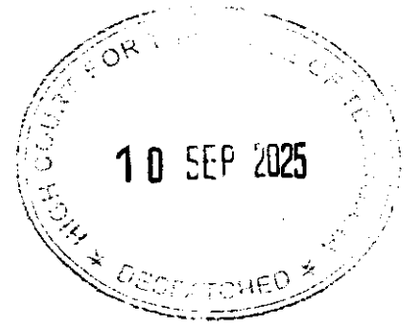
SECTION OFFICER

To
1. Two CC's to SPECIAL GOVT PLEADER FOR STATE TAX, High Court for the State of Telangana at Hyderabad. (OUT)
2. One CC to SRI G.R.S.AKHILESWAR, Advocate [OPUC]
3. Two CD Copies

SA
GJP

HIGH COURT

DATED:10/06/2025



ORDER

WP.No.12044 of 2025

DISMISSING THE W.P

AS WITHDRAWN WITHOUT COSTS.

6 copies
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4/7/25